

the 26th June, 1964, under sub-section (4) of section 46 of the Gift-tax Act, 1958.

[Placed in Library. See No. LT-3047/64].

- (iii) The Expenditure-tax (Amendment) Rules, 1964, published in Notification No. G.S.R. 929 dated the 26th June, 1964, under sub-section (3) of section 41 of the Expenditure-tax Act, 1957.

[Placed in Library. See No. LT-3048/64].

- (iv) The Estate Duty (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 954 dated the 30th June, 1964, under sub-section (3) of section 85 of the Estate Duty Act, 1953.

[Placed in Library. See No. LT-3049/64].

- (v) The Income-tax (Third Amendment) Rules, 1964, published in Notification No. S.O. 2567 dated the 28th July, 1964, under section 295 of the Income-tax Act, 1961.

[Placed in Library. See No. LT-3050/64].

- (vi) The Income-Tax (Determination of Export Profits) Rules, 1964, published in Notification No. S. O. 2663 dated the 1st August, 1964.

[Placed in Library. See No. LT-3051/64].

- (vii) The Companies (Profits) Surtax Rules, 1964, published in Notification No. S.O. 2664 dated the 1st August, 1964, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.

[Placed in Library. See No. LT-3052/64].

- (viii) S.O. 2665 dated the 1st August 1964, under sub-section (3) of section 26 of the Super Profits Tax Act, 1963.

[Placed in Library. See No. LT-3053/64].

REPORT OF STUDY TEAM ON FIVE YEAR PLAN PUBLICITY

Shri Shyam Dhar Misra: On behalf of Shri C. R. Pattabhi Raman, I beg to lay on the Table a copy of Report of the Study Team on Five Year Plan Publicity.

[Placed in Library. See No. LT-3054/64].

GOVERNMENT RESOLUTION REGARDING RECOMMENDATIONS OF CENTRAL WAGE BOARD FOR IRON AND STEEL INDUSTRY

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I beg to lay on the Table a copy of Government Resolution No. WB-11(4)/64 dated the 8th September, 1964 regarding recommendations made by the Central Wage Board for the iron and steel industry for grant of further interim wage increase.

[Placed in Library. See No. LT-3055/64].

Mr. Speaker: Now, Opinions on Bill. Shri Shree Narayan Das. The hon. Member is absent.

DIRECT TAXES (AMENDMENT) BILL*

The Minister of Planning (Shri B. R. Bhagat): On behalf of Shri T. T. Krishnamachari, I beg to move for leave to introduce a Bill further to amend certain laws relating to direct taxes.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend certain laws relating to direct taxes."

The motion was adopted.

Shri B. R. Bhagat: I introduce** the Bill.

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 10-9-64.

**Introduced with the recommendation of the President.